

Annexure-7

Name of the Corporate Debtor: KND Engineering Technologies Limited (In-Liquidation)

Date of Commencement of Liquidation: 06.12.2023

List of Stakeholders Version-2.0 as on 15.04.2024

(Earlier List of Stakeholder (Version-1.0) drawn as on 03.02.2024)

List of other Stakeholders, if any (other than Financial Creditors and Operational Creditors)

(Amount in ₹)

Sl. No	Name of stakeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Employees Provident Fund Organisation, Regional Office, Kolkata	Others	-	05.01.2024	₹ 2,91,81,428.00	₹ 2,68,19,508.00	EPFO Dues	₹ -	NA	₹ -	100.00%	₹ -	₹ -	₹ 23,61,920.00	₹ -	Refer Note No. 01
	Total				₹ 2,91,81,428.00	₹ 2,68,19,508.00		₹ -		₹ -	100.00%	₹ -	₹ -	₹ 23,61,920.00	₹ -	

Note 01: An amount of Rs. 2,68,19,508 has been admitted towards the employees' and employers' contributions, admin charges, EDLI charges and others due payable to the department substantiated by documents submitted by it. Further, the amount admitted by the Liquidator also includes the interest thereon based on documents substantiating the same. However, in the liquidation proceeding Employees Provident Fund Organisation, Regional Office, Kolkata has not filed its claim in the prescribed form in accordance with the Liquidation Process Regulations.

KND Engineering Technologies Limited (In-Liquidation)

List of Stakeholders

List of Stakeholders Version-2 as on 15.04.2024

Disclaimer

The information contained in this List of Stakeholders ("List") is substantially based on information collected by the Liquidator from the books and papers of Corporate Debtor, or as supplied by claimants, officers or employees of the Corporate Debtor. The Liquidator shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List.